

## **PLEA IN SC SEEKS DIRECTION FOR PROVIDING BETTER FACILITIES TO THE INMATES IN CHILD CARE INSTITUTIONS**

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An application seeking for directions to provide appropriate medical treatment and facilities to the girls who have been tested positive for the COVID-19 not getting all the basic facilities that should be needed.

Filed by the Aparna Bhat, the application comes at the heels of the press release issued by the National Human Rights Commission with regard to the Suo Moto cognizance of media reports that 57 minor girls tested positive for COVID-19 at a state-run children's shelter home in Kanpur, Uttar Pradesh. Furthermore, five of the girls were also found to be pregnant and one girl was HIV positive.

As in this pandemic also children at the orphanages who are having no one there state should take care of the children. After this the directions to the center to issue advisory to all the child welfare committees "to ensure that children who are being newly admitted into the CCIs are suitable quarantined before allowing them to place in CCIs and the necessary resources for the same be allocated by the Union of India as an interim measure to meet the extraordinary requirements of the pandemic".

As there should be proper supply of all the things to the children like they should be provided with the PPEs, sanitizers, supply of the water, safety kits etc. They should not be treated badly at any time but this time it's responsibility to protect. It is apparent that the rights of children housed in CCIs are currently in dire straits with the challenges posed by the pandemic and the bare minimum requirements for a good management tool.

So, by the light on the above application it is clear that to take care of the children and provide them with safety in all the possible ways.